
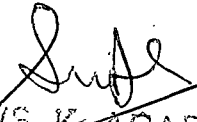
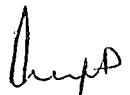



In The Central Administrative Tribunal  
Jaipur Bench, Jaipur

O.A./T.A./M.P. No. 59/2001

Mr. Kamruddin Versus

Date of Order	Orders
11.9.2001	<p>None for the applicant Mr. Sanjay Pareek - Counsel for respondents.</p> <p>Arguments in this case could not be heard in the absence of the Counsel for the applicant. May be listed for admission on 16.10.2001.</p> <p>It is made clear that in case none is appeared on the next date on behalf of the applicant, the case will be disposed of after hearing the Counsel for the respondents.</p> <p> (S. A. T. RIZVI) ADMINISTRATIVE MEMBER</p> <p> (S. K. AGARWAL) JUDICIAL MEMBER</p>
16.10.2001	<p>Mr. Rajvir Sharma, Counsel for the applicant. Mr. P.C. Sharma, Proxy counsel for Mr. Sanjay pareek, Counsel for the respondents.</p> <p>Arguments heard for final disposal at the stage of admission. <u>Order reserved.</u></p> <p> (A.P. NAGRATH) MEMBER (A)</p> <p> (S.K. AGARWAL) MEMBER (J)</p>